

(2025) 12 MP CK 1984

In the Madhya Pradesh High Court, Indore Bench

Case No : Writ Petition No. 47041 Of 2025

Kiran Zanzot And Others

APPELLANT

Vs

State Of Madhya Pradesh And Others

RESPONDENT

Date of Decision : 01-12-2025

Acts Referred:

Constitution Of India, 1950 — Article 226

Madhya Pradesh Land Revenue Code Act, 1959 — Section 44(1), 248(1)

Citation : (2025) 12 MP CK 1984

Hon'ble Judges : Pranay Verma, J

Bench : Single Bench

Advocate : Ashish Gupta, Sudarshan Joshi

Final Decision : Disposed Of

Judgement

Pranay Verma, J

1. By this petition preferred under Article 226 of the Constitution of India the petitioners have challenged the order dated 31.07.2025 (Annexure P/6) passed by the Tehsildar, Tehsil Barod, District Agar Malwa under the provisions of Section 248 (1) of M.P. Land Revenue Code, 1959.

2. Admittedly against the impugned order an appeal lies before the appellate authority under Section 44 (1) of the Code. Learned counsel for the petitioners submits that the petitioners shall prefer appeal before the appellate authority along with an application for stay but till consideration of the stay application they may be protected.

3. In the available facts of the case, it is directed that the petitioners may prefer an appeal before the appellate authority under Section 44 (1) of the Code within a period of 10 days from today along with an application for stay. In case the said appeal and stay application are preferred by the petitioner within the aforesaid period then the appeal shall be decided on merits and shall not be dismissed on the ground of limitation and till consideration of the stay application

the order dated 31.07.2025 shall remain in abeyance.

4. With the aforesaid, without expressing any opinion on merits, petition stands disposed off.